

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-449(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce

.... Petitioner/Applicant

Vs.

M/s. Piyush Colonisers Ltd. & Ors.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Mr. Sunil Fernandes, Adv. Varsha Banerjee, Adv. Rajshree Chaudhary, Adv. Diksha Dadu in IA-6358/2023
Sr. Adv. Mr. Sunil Fernandes, Adv. Sanchit Garg, Adv. Rajshree Chaudhary, Adv. Diksha Dadu in IA-5625/2023
Adv. Raghu Vasishth in IA-895/2024
Adv. Shyam Singh Negi in IA-1595/2024 & 6488/2023
Adv. Manmohan Asopa in IA-202/2024, IA-1468/2024 & IA-1769/2024
Adv. Saurabh Jain
Adv. Pankaj Jain, Adv. Sarthak Dugar in IA-1575/2024
Adv. Siddharth Bhatli, Adv. Khyati Jain in IA-3987/2021
Adv. Dilip Kr. Niranjana in IA-882/2024 & IA-884/2024
Adv. Rajiv Mangla and Adv. Pradeep Kumar Kaushik in IA-1265/2024 & 1266/2024
Adv. Nidish Gupta, Adv. Dhananjay Bhardwaj in IA-369/2021
Adv. Abhishek Devgan in IA-1418/2024
Adv. Nishi Kant Singh in IA-809/2024
Proxy Adv. Ranjit Kumar for Adv. Gulshan Kr. Sachdev in IA-171/2024

For the SRA : Adv. Rachit Mittal, Adv. Parish Mishra, Adv. Adarsh Srivastava
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan Dhingra

ORDER

IA-6180/2023, IA-809/2024, IA-2314/2020, IA-3761/2020, IA-2168/2021, IA-3025/2021, IA-3338/2021, IA-3987/2021, IA-5625/2021, IA-1253/2023, IA-6358/2023, IA-6488/2023, IA-202/2024, IA-369/2024, IA-171/2024, IA-1265/2024, IA-1266/2024, IA-882/2024, IA-884/2024, IA-895/2024, IA-1418/2024, IA-1468/2024, IA-1575/2024, IA-1595/2024 & IA-1769/2024

1. Mr. Abhishek Anand, Ld. Counsel for the RP appears before us physically and seeks some more time to prepare the chart of the various applications pending before us and also the brief on the plan.
2. Mr. Sunil Fernandes, Ld. Sr. Counsel appears physically on behalf of the Suspended Promoter in IA-6358/2023 and IA-5625/2021 and seeks time to make submissions in the matter.
3. Mr. Abhishek Anand, Ld. Counsel for the RP opposes issuance of notice in IA-5625/2021 on the ground of maintainability. He is directed to place his brief submissions in the matter on or before the next date of hearing. Mr. Sunil Fernandes, Ld. Sr. Counsel is also directed to do the same.
4. Mr. Sanchit Garg, Ld. Counsel on record assisting Mr. Sunil Fernandes, Ld. Sr. Counsel undertakes to rectify the defects in the DMS as well as to submit the hard copies of IA-6358/2023 and IA-5625/2021.
5. At request and by consent of all parties, list the matter **on 14.05.2024**.

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 30.04.2024